

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

M.A. No.16 of 2023

IN

O.A. No.17 of 2013

Global Coco Products,
Rep. by its Partner G. Karthigeyan,
Veeranampalayam Post,
Tiruppur District.

...Petitioner / 3rd Party

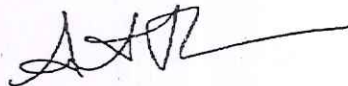
Vs

1. M/s. Balasubramaniam Charcoal Unit,
Rep. by its Proprietor, Balasubramaniam,
Veeranampalayam Village, Kangeyam Taluk,
Tiruppur District & 3 ors.

....Respondents / Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED BY THE SECOND RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 7



Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

M.A. No.16 of 2023

IN

O.A. No.17 of 2013

Global Coco Products,
Rep. by its Partner G. Karthigeyan,
Veeranampalayam Post,
Tiruppur District.

...Petitioner / 3rd Party

Vs

1. M/s. Balasubramaniam Charcoal Unit,
Rep. by its Proprietor, Balasubramaniam,
Veeranampalayam Village, Kangeyam Taluk,
Tiruppur District.

...Respondent / Applicant

2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board.
Tiruppur District.

3. Veeranampalayam Panchayat,
Rep. by its President
T. Gandhimathi Thangavel,
Veeranampalayam,
Kangeyam, Tiruppur District.

4. The Collector,
Tiruppur District.

...Respondents / Respondents

REPORT FILED BY THE SECOND RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, S.Bharathiraja S/o C.S.Subramanian, aged about 44 years, having my office at II Floor, Kumaran Commercial Complex, Kumaran Road, Tiruppur-641 601, do hereby solemnly affirm and sincerely state as follows:-

S. Bharathiraja 21/07/25
District Environmental Engineer,
Tamil Nadu Pollution Control Board
Tiruppur North.

2. I submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North, Tiruppur District and I am filing this Report and as such I am well acquainted with the facts of the case from the office records and authorized to file this report.

3. It is respectfully submitted that, based on the above application, the unit of M/s. Global Coco Products was inspected on 23.04.2025 & 30.06.2025 and during the inspection following were observed.

- a) The unit site was found vacant and yet to start the establishment activities of the charcoal manufacturing unit at S.F. No. 1073/2, 1074/2, 1074/4, Veeranampalaym Village, Kangayam Taluk, Tiruppur District.
- b) The unit has obtained Consent to Establishment vide proc.No.F.PND1188/OS/DEE/TNPCB/PND/W&A/2011 Dated. 05/08/2011 to establish the charcoal manufacturing unit with production capacity of Charcoal is 40 T/D with validity up to 04.08.2013. Further, the unit has not applied / obtained Consent to Establish extension/ Consent to Operate of the Board.
- c) Further, the occupier of M/s. Global Coco Product has addressed vide letter dated 22.01.2016, "It is requested to apply for extension of Consent to Establish / Consent to Operate immediately. If no reply is received within 15 days of this letter, it is construed that the project is dropped and the file will be recorded".


District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

4. It is respectfully submitted that the Hon'ble NGT (SZ) in its order dated 20.11.2020 on O.A. Nos. 17 of 2013 has disposed and directed as follows in para 92...

- ii. *The units mentioned in the conclusion portion of the report filed on 19.2.2020 viz., M/s. GEE Carbon, M/s. Subbayan & Co, M/s. United Carbon, M/s. Winner Carbon, M/s. G.S. Carbon and M/s. Global Coco Products are directed to pay jointly and severally total compensation of Rs.20,15,800/- (Rupees Twenty Lakhs Fifteen Thousand and Eight Hundred only) as arrived at by the*

*Committee namely., Rs.4,65,800/- (Rupees Four Lakhs Sixty Five Thousand and Eight Hundred only) to be payable to Sakthivel Rs.1,35,275/- (Rupees One Lakh Thirty five Thousand Two Hundred and Seventy Five only) Raju Balasubramaniam Rs.1,35,275/- (Rupees One Lakh Thirty five Thousand Two Hundred and Seventy Five only), Tamilselvan Rs.83,910/- (Rupees Eighty Three Thousand Nine Hundred and Ten only) and Padmaraj Rs.1,11,340/- (Rupees One Lakh Eleven Thousand Three Hundred and Forty only) as personal damage caused to the agriculturists and Rs.12,00,000/- (Rupees Twelve Lakhs only) being the cost of restoration of damage caused to the underground water sources for construction of two tanks mentioned in the report and Rs.3,50,000/- (Rupees Three Lakhs and Fifty Thousand only) **being the total expenses incurred for conducting study of environmental damage and other methodology to the Tamil Nadu Pollution Control Board within a period of three months** and the District Collector,*

G. Chakraborty 21/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

Tirupur District, if not paid, is directed to take steps to recover the amount and pay the individual compensation to the persons mentioned above in the above rate and Rs.12,00,000/- (Rupees Twelve Lakhs only) to be utilised for the purpose of establishment of tanks in coordination with the Block Development Officer, Kangeyam and appropriate: the amount of Rs.3,50,000/- for conducting the study and pay the amount to the Pollution Control Board and submit compliance report to this Tribunal within a period of six months.

- iii. The State Government as well as the Pollution Control Board are directed to conduct carrying capacity study before allowing these units to establish or operate in that area so as to ascertain the number of units that can be permitted to operate or how many new such units can be allowed to establish in the area.:**

For the para 92 (ii) on O.A. Nos. 17 of 2013 in order dated 20.11.2020 following remarks submitted. Based on the Hon'ble NGT (SZ), Chennai order in O.A. No. 17 of 2013 order dated 20.11.2020, the units of M/s. GEE Carbon, M/s. Subbayan& Co, M/s. United Carbon, M/s. Winner Carbon have remitted the compensation amount. The details of amount collected and dispersed is as follows.

Sl. No.	Name of the Unit	Amount (in Rs.)
1.	M/s. GEE Carbon	3,35,967
2.	M/s. Subbayan& Co.,	3,36,000
3.	M/s. United Carbon	3,35,970

S. Chaitanya
21/6/25
District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

4.	M/s. Winner Carbon	3,35,966
	Total	13,43,903

Details of amount dispersed.

Sl. No.	Name of the Beneficiaries (Tvl)	Cheque No. & Date	Amount (in Rs.)
1.	Thiru. Sakthivel, NagamarathuThottam, Pallavarayanpalayam Village, A.P. Pudur Post, Kangeyam Taluk, Tiruppur District.	029611 / 22.10.2021	135275
2.	Raju Balasubramaniam, 224, 240, NagamarathuThottam, Pallavarayanpalayam Village, A.P. Pudur Post, Kangeyam Taluk, Tiruppur District.	029612 / 22.10.2021	135275
3.	Tamizselvan, 744/ 1A, Veeranampalayam Village, A.P. Pudur Post, Kangeyam Taluk, Tiruppur District.	029613 / 22.10.2021	83910
4.	Padmaraj, PeriyakattuThottam, Bagavathipalayam, Veeranampalayam Village, Kangeyam Taluk, Tiruppur District.	029614 / 22.10.2021	111340
			4,65,800

Sl. No.	Name of the Department	Cheque No. & Date	Amount (in Rs.)
1.	The Block Development Officer, Kangeyam, Kangeyam Taluk, Tiruppur District.	029615 / 22.10.2021	6,00,000
2.	The District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North.	029616 / 22.10.2021	2,77,955
			8,77,955

5. It is respectfully submitted that the amount of Rs. 4,65,800/- is for four agriculturalists and Rs. 6,00,000/- is for providing water tank at Adi-dravidar hamlet, Veeranampalayam and Rs. 2,77,955/- towards the expenditure incurred for

S. Chakraborty
21/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

conducting study by Tamilnadu Pollution Control Board. In which, the Tamilnadu Pollution Control Board has incurred Rs. 2,25,147/- towards the study report preparation and expenditure of the Expert Committee.

6. It is respectfully submitted that the District Collector, Tiruppur has issued a proceeding dated. 12.11.2021 to collect the Environmental Compensation of Rs.3,35,967/- each under Revenue Recovery Act from the following units.

- i) M/s. G.S. Carbon, 35-B, 3rd Street, Ayyasamy Nagar Colony, Kangeyam Taluk, Tiruppur District.
- ii) M/s. Global Coco Product, 1073/2, 1074/2 & 1074/4, Veeranampalayam Village, Kangeyam Taluk, Tiruppur District.

7. It is respectfully submitted that the unit of M/s. Global Coco Product has remitted the 50% of Environmental Compensation amount of Rs. 1,67,984/- (One Lakh Sixty-Seven Thousand Nine Hundred and Eighty-Four Only) to the District Collector, Tiruppur based on the order passed in WP No. 17215 of 2023 by Hon'ble High Court of Madras vide order dated 09.06.2023. Further, the unit has yet to remit the balance Environmental Compensation amount. The unit of M/s. G.S. Carbon has not remitted the Environmental Compensation amount. Further, the amount of Rs. 5,03,950/- to be collected from above two units.

8. It is respectfully submitted that for the para 92 (iii) on O.A. Nos. 17 of 2013 in order dated 20.11.2020 following remarks submitted. The units listed in the order of Hon'ble NGT (SZ), Chennai order in O.A. No. 17 of 2013, dated 20.11.2020 has not approached Tamil Nadu Pollution Control Board to establish / operate the charcoal manufacturing facilities in that location.


 District Environmental Engineer,
 Tamilnadu Pollution Control Board
 Tiruppur North.

9. It is respectfully submitted that however, the unit of M/s. Sri Ram Industries, Alambadi Village, Kangeyam Taluk has demolished the existing charcoal manufacturing pits including chimneys and provided pilot plant with elevated technology as per the Anna University vetted report on 'Design and guidelines prepared for Charcoal units by TNPCB Joint committee and the unit has conducted a carrying capacity study in the area for modernized elevated charcoal pit technology to comply with the Hon'ble NGT (SZ) Order dated 20.11.2020 in O.A. No. 17, 24 etc., of 2013. Further, the unit has issued with Consent to Operate vide Proc. No.F.4036TPN/RS/DEE/TNPCB/TPN/W&A/2025, Dated:01.03.2025 with validity up to 31.03.2027 to manufacture of coconut shell charcoal of 15 T/Day from Tamil Nadu Pollution Control Board.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

S. Bharathiraja 21/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

VERIFICATION

I, S.Bharathiraja, S/o C.S.Subramanian, working as District Environmental Engineer, having my office at II Floor, Kumaran Commercial Complex, Kumaran Road, Tiruppur- 641 601, do hereby verify that the contents of above report are true to the best of my knowledge through records.

S. Bharathiraja 21/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board
Tiruppur North.

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**M.A. No.16 of 2023
IN
O.A. No.17 of 2013**

Global Coco Products,
Rep. by its Partner G. Karthigeyan,
Veeranampalayam Post,
Tiruppur District.

...Petitioner /
3rd Party

Vs

1. M/s. Balasubramaniam
Charcoal Unit,
Rep. by its Proprietor,
Balasubramaniam,
Veeranampalayam Village,
Kangeyam Taluk,
Tiruppur District & 3 ors.

....Respondents /
Respondents

**REPORT FILED BY THE SECOND
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

Date: 25.07.2025